

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410
CP(CAA)10/ND/2024

IN THE MATTER OF:

International hospital Ltd.

...

Applicant

And

Fortis Hospitals Ltd.

Under Section 230-232 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | |
|-------------------|---|
| For the Applicant | : Mr. U. K. Chaudhary, Senior Advocate Mr. Mansumyer Singh, Adv. Mr. Arunav Guha Roy, Ms. Anushree Poddar, Ads. |
| For the RD | : Ms. Jyoti Khurana, Adv. |
| For the OL | : Mr. Kartikeya Asthana, Mr. Awnish Kumar, Advs. |

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. U. K. Chaudhary, Learned Senior counsel on behalf of the applicant is present physically. Learned Counsel for the Official Liquidator is present through video-conferencing. Learned Counsel for the RD is present through video-conferencing and has submitted that they have filed report. The same is available on e-portal of this Tribunal. Learned Counsel for the Official Liquidator seeks some time to update the status. No representation on behalf of the Income Tax Department. Issue Court Notice to Income Tax Department for their appearance in this matter. List this matter on 06.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)